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#### THE ANDHRA PRADESH GAZETTE

## PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 281

AMARAVATI,

FRIDAY,

26th SEPTEMBER,

2025.

## ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 26<sup>th</sup> September, 2025.

#### L. A. Bill No. 28 of 2025

A BILL FURTHER TO AMEND THE ANDHRA PRADESH UNIVERSITIES ACT, 1991, THE DRAVIDIAN UNIVERSITY ACT, 1997, AND THE POTTI SREERAMULU TELUGU UNIVERSITY ACT, 1985.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh Universities (Amendment) Act, 2025.

Short Title and

commencement.

- (2) It shall come into force on such date as the State Government may, by Notification in the Andhra Pradesh State Gazette, appoint.
- 2. In the Andhra Pradesh Universities Act, 1991,-

Amendment of Section 29, and

(i) in clause (a) of section 29, the following words shall be omitted, namely,-

34. Act NO.4 of

1991.

"or is suffering from leprosy"

(ii) in section 34, the following words shall be omitted, namely,-"or is suffering from leprosy"

J-60/4 [1]

3. In the Dravidian University Act, 1997,-

Amendment of section 40 and 41. Act No.17 of 1997.

(i) in clause (a), in sub-section (1) of section 40, the following words shall be omitted, namely,-

"or suffering from leprosy"

(ii) in sub-section (2) of section 41, following words shall be omitted, namely,-

"or suffers from leprosy"

4. In the Potti Sreeramulu Telugu University Act, 1985,-

Amendment of section 39 and 40. Act No.27 of 1985. (i) in clause (a), in sub-section (1) of section 39, the following words shall be omitted, namely,-

"or suffering from leprosy"

(ii) in sub-section (2) of section 40, the following words shall be omitted, namely,-

"or suffers from leprosy"

#### STATEMENT OF OBJECTS AND REASONS

The Law department has informed that the Hon'ble Supreme Court in W.P. No.83/2010 in it's orders dated 07-05-2025 observed that the continuation of discriminatory and demeaning provision in various statutes against "Leprosy" affected/cured persons and directed to all the State Government to look into their legislations and carryout the necessary exercise, leaving no scope of discrimination.

The Law department has informed that they have identified certain State Acts initially and identified derogatory provisions against leprosy affected/cured persons and also requested to verify other State Acts, Regulations, Statutory rules or bye laws pre or post constitution if any pertaining to the Higher Education Department, identify where such expressions which are derogatory in respect of Leprosy affected or cured persons are mentioned, make amendments and send proposals to Law Department immediately.

The Higher Education Department have identified certain Acts administered by Higher Education Department in consultation with A.P. State Council of Higher Education for deletion of words "suffering from leprosy".

Accordingly, it has been decided to amend the Andhra Pradesh Universities Act, 1991, the Dravidian University Act, 1997, and the Potti Sreeramulu Telugu University Act, 1985. suitably.

The Bill seeks to give effect to the above decisions.

**NARA LOKESH** 

Minister for Human Resources Development, IT, Electrionics & Communications, RTG

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2), of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

As such the notification issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature:

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

#### **NARA LOKESH**

Minister for Human Resources Development, IT, Electrionics & Communications, RTG

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLA-TIVE ASSEMBLY.

The Andhra Pradesh Universities (Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for is assent under Article 200 of the Constitution of India.

#### **NARA LOKESH**

Minister for Human Resources Development, IT, Electrionics & Communications, RTG

#### PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.